

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2190
ANSWERED ON:10.03.2015
LEAKING PERSONAL INFORMATION
Raghavan Shri M. K.;Sarmah Shri Ram Prasad

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is aware that the personal information collected for specific purposes like bank facility, credit card and telephone/mobile connections etc. are often transferred to various private institutions like direct marketing companies etc.;
- (b) if so, whether the Government is aware that passing of this information is in violation of protection of personal data;
- (c) if so, the details thereof and the reaction of the Government thereto; and
- (d) the action taken against the violators in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

- (a): No case has been reported to the Government where personal information collected for specific purposes like bank facility, credit card and tele- phone/ mobile connections is transferred to various private institutions including direct marketing companies.
- (b) & (c): The provisions of Licence Agreement mandate the Telecom Service Providers (TSPs) to maintain confidentiality about the information of its customers/ subscribers. Passing of information against the Licence Agreement is a clear violation of Licence Agreement and is a punishable offence under the provisions of the Indian Telegraph Act, 1885.
- (d): Does not arise in the view of (a) above.